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OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

ORIGINAL APPLICATION NO. 231 OF 2007.

ALLAHABAD THIS THE 09TH DAY OF MARCH 2007.

Hon'ble Mr. P.K. Chatterji, A.M

Prem Lal aged about 28 years son of late Shri Narbaba Prasad
Resident of 60/208-A/24-A/2, New Khavaspura, Near New Masjid,
Agra Cantt.

.....Petitioner

(By Advocate: Sri R.K. Nigam)

Versus.

1. Union of India through General Manager North Central Railway, Allahabad.
2. Divisional Railway Manager, North Central Railway, Jhansi.
3. Railway Board, through its Secretary, New Delhi.

.....Respondents

O R D E R

Heard Sri S.M. Ali holding brief of Sri R.K. Nigam, learned counsel for the applicant.

2. This is the case for appointment on compassionate ground. Father of the applicant died while in service in 1997. Thereafter application was filed for providing the job on compassionate ground which, however, was not decided. It was pointed out ^{to} ~~by~~ the learned counsel for the applicant that requests for compassionate appointment, which ^{as} late as 10 years are usually not entertained. However, learned counsel for the applicant says that in the Railways, there are special provision for disposal of the old cases of compassionate appointment and the Rules of Railways ^{were} somewhat different from those other Central Government. He also draws my attention to the Circular of the Railway Board No, E(NG)/11/98/RC-1/64/PT dated 12.8.2005. In this circular, it has been stipulated that all backlog of compassionate appointment cases should be finalized by launching special drive and also to hold Adalat for pending C.G. Appointment Cases. Learned Counsel for the applicant says that he would be satisfied if his

meets

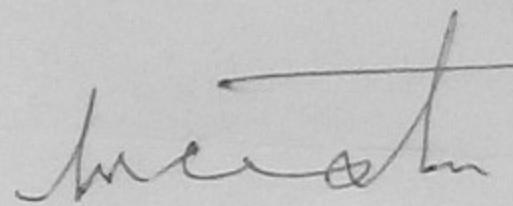
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application for job on Compassionate ground is considered by the Adalat whenever it convened hereafter. He, however, will abide by the decision of the Adalat, which he ~~accepts~~^{expects}, which will be just and fair.

3. I am of the view that the Original Application can be disposed of at the admission stage itself with a suitable direction and I hereby direct that applicant will make representation for consideration of the Adalat and forwarded to the Divisional Railway Manager, North Central Railway, Jhansi i.e. respondent No.2 and respondent No.2 will place it before the next Adalat whenever it is convened. Adalat upon considering the representation will take suitable action as admissible under Rules. No liberty, however, is given to the applicant for filing any further Original Application in this matter.
4. With these direction, the Original Application is disposed of.

No costs.



Member-A

Manish/-